



Government of Jammu and Kashmir
Department of Law, Justice and Parliamentary Affairs
(Acquittal Section) Civil Secretariat
(Srinagar /Jammu)
Notification
Jammu, the 20th January, 2017.

SRO 18 - In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Sh.Arvind Kumar, Advocate, J&K High Court, Jammu as Special Public Prosecutor in the case titled State Vs Ram Paul and others involving offences punishable under sections 307/147/148/149/382/323 RPC, FIR No.60/2007 Police Station, Hiranagar pending before the Court of Ld. Additional. Sessions Judge Kathua.

By Order of the Government of Jammu and Kashmir.

Sd/-
(Abdul Majid Bhat)
Secretary to Government,
Department of Law Justice and Parliamentary Affairs.

No.LD (ACQ) 2016/372-Kathua.
Copy to the:-

Dated: - 20 - 01 - 2017.

1. Principal Secretary to Government, Home Department.
2. Director General of Police, J&K Jammu.
3. Registrar General, J&K, High Court, Jammu.
4. Addl. Sessions Judge, Kathua.
5. Director Prosecution, J&K PHQ, Jammu.
6. Director Litigation, Jammu.
7. Sh.Arvind Kumar, Advocate J&K High Court, District Courts Kathua for information and necessary action.. He shall not be entitled to any fee or remuneration from the State for conducting this case.
8. Addl.Public Prosecutor, Kathua
9. General Manager, Government Press, Jammu for publication in the Government Gazette.
10. SRO Section, Department of Law Justice and Parliamentary Affairs (W.7 S. C).

(Shafiq Hussain Mircha)
Public Law Officer,

Department of Law Justice and Parliamentary Affairs.

20/01/17